

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****WPCR-58/2020**

***Peter Shalaginov* ..... *Petitioner.***  
***Versus***  
***State and another.* ..... *Respondents.***

Ms. C. Collasso, Advocate for the Petitioner.

Mr. S. R. Rivonkar, Senior Advocate – Public Prosecutor with Mr. G. Nagvenkar, Addl. Public Prosecutor for Respondents No.1, 4 and 5.

Mr. Pravin Faldessai, Assistant Solicitor General for Respondents No.2 and 3.

***Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.***

***Date : 16<sup>th</sup> June, 2020.***

**P.C. :-**

Heard the learned Counsel for the parties.

2. Ms. Collasso states that the Petitioner will file an affidavit on the following aspects :

a) The status as regards his residence in Goa;  
b) The status as regards the funds which he claims are being sent through proper banking channels to him by his family members from his country.

3. Liberty to apply.

***Smt. M.S. Jawalkar, J.***

***M.S. Sonak, J.***